

RESERVED

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

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Original Application No.1234 of 1993

THIS THE 25th DAY OF MAY, 1998

HON.MR.S.DAYAL, MEMBER(A)

HON.MR.S.L.JAIN, MEMBER(J)

Union of India through the C.W.M
Central Railway Workshop, Jhansi

... . . Applicant

(By Adv: Sri G.P. Agrawal)

Versus

1. Ratan babu, S/o Sri Gyasi ram
R/o 168, Heerapur Nagar, Jhansi working
in the Inspection Wing of the P.C.O.
of the Central Railway, Jhansi

2. The Prescribed Authority under the
Payment of Wages Act 1936 at Jhansi(D.L.C)

... . . Respondents

O R D E R

HON.MR.S.DAYAL, MEMBER(A)

This is an application u/s 19 of the Administrative
Tribunals Act 1985.

2. The applicant has filed this case for setting aside
order dated 29.6.93 passed in P.W case No.37 of 1987 in
between Ratan babu vs. C.W.M.

3. By order dated 29.6.93 the Prescribed Authority under
Payment of Wages Act had ordered the applicant in this case
to pay Rs.462227.48 p on account of wages and Rs.2,31,137.40p
as compensation and another Rs.50/-by way of expenses in
filing the application.

4. The learned counsel for the applicant has moved M.A.
1219/98 with a prayer for disposing of the application with
permission to file it before proper forum.

5. It is now a settled law laid down by the Apex court
that payment of wages Act cases do not fall within the
jurisdiction of Central Administrative Tribunal and therefore

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the application is dismissed as non maintainable.

6. The applicant may seek relief before proper forum if so advised.

7. There shall be no order as to costs.

Chowdhury
MEMBER (J)

Shah
MEMBER (A)

Dated: 25th May, 1998

Uv/